

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

DATED: THE 29th day of October 1998

CORAM : HON'BLE MR. S.L.JAIN, J.M.

D.A.NO.1371 OF 1993

Kumari Susheela Harijan (Sweeper)  
aged about 20 years, D/o Late Smt. Sona Harijan,  
Resident of House No.10 Bania Bazar,  
Kalipaliam, Post Office Cantt.  
District Kanpur Cantt.

..... Applicant

C/A Shri PankajBhatia, Advocate.

Versus

1. Union of India, through the Secretary,  
Ministry of Defence, Central Government,  
Defence Head Quarters, P.O. New Delhi.

2. The Officer Commanding,  
The 7th AIR Force Hospital,  
Nathu Singh Road, Kanpur Cantt.

..... Respondents

C/R Shri N.B.Singh Advocate.

ORDER

BY HON'BLE MR. S.L.JAIN, J.M.-

This is an application u/s 19 of the Administrative Tribunal Act 1985 for issue of an order or direction in the nature of mandamus commanding the respondent to join the applicant in service in place of his mother or which ever post she is competent on compassionate ground.

*[Handwritten signature]*

2. The respondents have filed the application to the effect that subsequent to the filing of the C.A. the respondents have given appointment to the petitioner on compassionate ground as SAFAI WALA and she is working peacefully.

3. In the circumstances stated above, the relief sought has been granted by the respondents themselves. Hence the application to this effect becomes infructuous.

4. The applicant has also claimed the relief for seeking pensionary benefits. For the said relief it is directed that the applicant is not entitled to claim plural reliefs. Hence she is entitled to file a fresh O.A., if she desires. There shall be no order as to costs as the O.A. has become infructuous.

*Albans*  
MEMBER (J)

Gc